

Writ petition No. 33478 of 2014-M/s Amrut Distilleries Ltd vs. A.O Chennai and Ors before Hon'ble High Court of Madras

SUMMARY

A Writ Petition No. 33478/2015 was filed by the petitioner challenging the order passed by first respondent i.e, A.O Chennai on 15.10.2014, informing the petitioner that the samples cannot be drawn for analysis for the reason that the " Best before date " and the "Expiry Date " mentioned in the petitioner's consignment was same.

2 The petitioner's prayer to the Hon'ble High Court of Madras was to issue a writ of Certiorari and Mandamus, to call for the records pertaining to the impugned order passed by the first respondent, quash the same and consequently direct the first respondent to send appropriate report to 2nd respondent (The Deputy Commissioner of Customs) to enable the petitioner to clear his goods.

3. On 19.03.2015, after hearing the submissions of the learned counsels, the Hon'ble Court dismissed the said Writ Petition by imposing cost of Rs. 30,000 on the petitioner with the observation that it is not mandatory for wholesale packages to have both 'best before' and 'expiry date', the choice is left to the manufacturer either to declare the 'expiry date' or 'best before' date or to give both dates, but when both dates are given, they should be mandatorily mentioned as different dates and not as same date.

4. Following is the link of the judgment referred above.

http://judis.nic.in/judis_chennai/Judge_Result_Dispatch.asp?MyChk=217123